

अध्यक्ष महोदय : जो पोलीशन थी उसको मैंने साफ कर दिया है। यह मेरे पास आये थे और इन्होंने यह कहा कि कोई नयी चीज है तो मैं ने कहा.... (व्यवधान)

श्री श्यामनन्दन मिश्र : आपके ज्वाइन्ट सेक्रेटरी ने मुझे फोन किया कि दूसरी कापी दीजिए उसको मिनिस्टर के पास भेजा जायेगा।... (व्यवधान)...

श्री बदल बिहारी बाजपेयी : अध्यक्ष जी, आप अपना दिमाग खुला रहने दीजिए।

अध्यक्ष महोदय : अगर आप नहीं चाहते कि नहीं भेजें, तो मैं खुद देख लूंगा अपनी तसल्ली के लिये।

(Interruptions)

MR. SPEAKER: As regards yesterday's matter, that is finished. If the hon. Member comes forward with a fresh one, I shall have to examine it on merits.

SHRI PILOO MODY: But remember that it has to go with Maruti. Please do not forget it.

MR. SPEAKER: I shall have to satisfy myself...

श्री शशि भूषण (दक्षिण दिल्ली) : अध्यक्ष जी, कल यह जब आप की चैम्बर में आये तो आप टेप रेकार्ड कर लें ताकि हम को मालूम हो कि इन्होंने वहाँ क्या कहा।

अध्यक्ष महोदय : अब मैंने ऐसा फैसला किया है कि मेरे पास जब कोई आयेगा तो मैं अपना टेप रेकार्ड जरूर रखूंगा।

श्री हुक्म शन्ध कछवाय : प्रधान मंत्री जब आप की चैम्बर में आ कर दबाव देती हैं कि उन के खिलाफ कोई सवाल स्वीकार न किया जाय, तो उस को भी आप टेप रेकार्ड करेंगे क्या ?

अध्यक्ष महोदय : अगर आप को हर वक्त ही ऐसे करना है तो क्या फायदा है यहां बैठने का जिस की मर्जी आये जो कहे, तब तो मुश्किल हो जायगी। आप बैठिए।

14.42 hrs.

PAPERS LAID ON THE TABLE

NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS (5TH AMENDMENT) REGULATION, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table—

- (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. S.R.O. 314 in Gazette of India dated the 2nd December, 1972, under section 185 of the Navy Act, 1957.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-4419/73]

REVIEW AND ANNUAL REPORT OF HINDUSTAN ZINC LTD. UDAIPUR

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table a copy each of

the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1971-72.
- (2) Annual Report of the Hindustan Zinc Limited, Udaipur for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4420/73].

APPRENTICESHIP (AMENDMENT) RULES, 1972 AND NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND FAMILY PENSION AND BONUS SCHEMES ACT, 1948

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKAT-SWAMY): I beg to lay on the Table—

- (1) (i) A copy of the Apprenticeship (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1394 in Gazette of India dated the 4th November, 1972, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-4422/73].

- (2) (i) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—

- (a) The Coal Mines Provident Fund (Second Amendment)

Scheme, 1972, published in Notification No. G.S.R. 1087 in Gazette of India dated 9th September, 1972.

- (b) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1972, published in Notification No. G.S.R. 1088 in Gazette of India dated the 9th September, 1972.
- (c) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1972, published in Notification No. G.S.R. 1089 in Gazette of India dated the 9th September, 1972.
- (d) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1972, published in Notification No. G.S.R. 1090 in Gazette of India dated the 9th September, 1972.

- (e) The Coal Mines Provident Fund (Third Amendment) Scheme, 1972, published in Notification No. G.S.R. 1521 in Gazette of India dated the 2nd December, 1972.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-4421/73].

PUBLIC ACCOUNTS COMMITTEE
SEVENTY-FOURTH REPORT

SHRI SEZHIYAN (Kumbakonam): I beg to present the Seventy-Fourth Report of the Public Accounts Committee on Chapter VI of the Report of the Comptroller and Auditor General of India for the year 1970-71 Union Government (Civil) Revenue Receipts Sales Tax Receipts of the Union Territory of Delhi.